

12 hrs.

RE. QUESTION OF PRIVILEGE

PROF. MADHU DANDAVATE (Rajapur): I insist that on 21st of December I had given notice of Privilege against the former Law Minister. (*Interruption*) Let me complete my submission because the matter cannot be ended. (*Interruptions*). Please don't disturb the Speaker.

अध्यक्ष महोदय : आप को दिना नहीं था, प्रोफसर साहब ।

PROF. MADHU DANDAVATE: That is what I want to point out to you. I have been given a note by the former Law Minister. (*Interruptions*) It cannot be discussed in the Chamber. It is a public matter. Please listen to me. It is a public matter. It is a conflict between the norms laid down by the Constitution and the practices of the Law Minister. (*Interruptions*).

MR. SPEAKER: No, Sir. I will stick to my decision....

PROF. MADHU DANDAVATE: Let me complete at least. It has never happened that Privilege is given below the carpet, Sir. Let me tell you what exactly is the position, what I have received.

MR. SPEAKER: Whatever I am doing, I am doing according to the precedents.

SHRI SATISH AGARWAL (Jai-pur): Not under the carpet. (*Interruptions*)

PROF. MADHU DANDAVATE: I will quote the precedent for your information to refresh your memory. Sir, what is the point? You please try to understand: What your Secretariat has done, you try to understand the Secretariat has sent to me a note prepared by the former Law Minister.

I am not satisfied. Sir, he is quoting the Home Ministry. But the Home Ministry is living wrong information. (*Interruptions*)

MR. SPEAKER: You come to me.

PROF. MADHU DANDAVATE: It contradicts with the Election Commission's letter. It contradicts with the Constitution.

MR. SPEAKER: No. Not allowed.

(*Interruptions*)

PROF. MADHU DANDAVATE: Sir, are you not going to allow this privilege issue? In the past whenever you rejected it, you have always given the reasons why the privilege issue is being rejected.

MR. SPEAKER: No question. No reasons are given.

PROF. MADHU DANDAVATE: But what is the position? Let me know for future guidance.

AN HON. MEMBER: At least allow him..

PROF. MADHU DANDAVATE: At least for future guidance let us know.

MR. SPEAKER: I shall discuss with you. You can get this guidance.

PROF. MADHU DANDAVATE: Guidance in the Chamber—what is the use? It is not a private affair. It is a privilege motion in a public sector, not a private sector. I cannot come in the Chamber.

AN HON. MEMBER: Why don't you allow him to make his submission?

MR. SPEAKER: Chamber is not private; it is yours.

(*Interruptions*)

PROF. MADHU DANDAVATE: It has never happened....

(Interruptions)

PROF. MADHU DANDAVATE: It is a very serious matter with far-reaching consequences. The Constitutional provisions are violated by the Law Minister.

MR. SPEAKER: No.

PROF. MADHU DANDAVATE: The Election Commission has contradicted him through official letter. Home Ministry's minutes are with me....

MR. SPEAKER: Not allowed.

PROF. MADHU DANDAVATE: .. that deployment of Police Force cannot be made....

MR. SPEAKER: No, Sir. I cannot budge....

(Interruptions)

PROF. MADHU DANDAVATE: Can you give the reasons at least why the privilege motion is not allowed?

MR. SPEAKER: No question.

SHRI SUNIL MAITRA (Calcutta North East): Wrong information has been given in the Law Minister's statement...

(Interruptions)

PROF. MADHU DANDAVATE: Whenever privilege notice has been disposed of by the Speaker, always statement is made by the Speaker why this is not admitted...

MR. SPEAKER: No please, not allowed.

Papers to be laid.

Shri Shiv Shankar.

12.05 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF BRIDGE AND ROOF CO. (I) LTD., FOR 1979-80, INDO-BURMA PETROLEUM CO. LTD., AND BALMER LAWRIE AND CO., CALCUTTA FOR 1980-81, BIECCO LAWRIE LTD. CALCUTTA FOR 1980-81 AND CENTRAL INSTITUTE OF PLASTICS ENGINEERING AND TOOLS MADRAS FOR 1980-81 WITH STATEMENTS FOR DELAY AND STATEMENT GIVING REASONS FOR NOT LAYING ANNUAL REPORT OF BRIDGE AND ROOF CO., CALCUTTA FOR 1980-81

THE MINISTER OF CHEMICALS, PETROLEUM AND FERTILIZERS (SHRI P. SHIV SHANKAR): I beg to lay on the Table (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1979-80.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3410/82]

(b) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, and its subsidiary company viz., Balmer Lawrie and Company Limited, Calcutta for the year 1980-81.

(ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary company viz., Balmer Lawrie and Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3411/82.]